

In case there is a complaint against a Medical Officer for not examining a patient at his house without valid reasons suitable action is taken against him after proper inquiry.

Alleged Appointment of L.D.Cs.

7552. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received certain complaints from the Vice-President, E. P. F. Karamchari Sangh (Regd.), Delhi about the illegal recruitment of certain L.D.Cs. in the Regional Provident Fund Office, Delhi; and

(b) if so, what action Government have taken in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) Yes.

(b) The Central Provident Fund Commissioner, has submitted a report which is under examination of Government.

Attitude of Semi-Government Bodies towards Employment Exchanges

7553. SHRIMATI MRINAL GORE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Question No. 4860 on the 30th March, 1978 re: Committee to review working of Employment Exchanges and state whether any directive has been given to the Committee to look into the working of the Employment Exchanges and to examine the attitude of the Semi-Government bodies towards making recruitment through Employment Exchanges?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): According to the terms of reference of the Committee as laid down in para

3(iii) of the Government Resolution No. DGET-5(9)/77-EEI, dated 1st March, 1978, the Committee has been asked to advise and recommend suitable measures to increase placement of registrants in employment exchanges both in Government (Central and States) as also public and private sectors as well as to secure maximum and effective utilisation of Employment Service by employers. The point referred to by the Hon'ble Member is, therefore, covered under the terms of reference of the Committee.

उत्तर प्रदेश में टेलीफोन आटोमेटिक मशीनों के लिये बिजली

7554. डा० महादीपक सिंह शाक्य : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या टेलीफोन आटोमेटिक मशीनों के परिचालन के लिए 24 घंटे में कम से कम 9 घंटे बिजली की आवश्यकता होती है; और

(ख) यदि हां, तो उत्तर प्रदेश में आटोमेटिक मशीनों के परिचालन को सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुखर्जी साय) : (क) और (ख) : सभी आटोमेटिक टेलीफोन एक्सचेंज बिना किसी बाधा के काम करते रहें इसके लिए यह एक अनिवार्य शर्त है कि बिजली की सप्लाई निरन्तर मिलती रहे। थोड़ी देर के लिए मार्बेजिक बिजली की सप्लाई बंद हो जाने पर इस संकट से उबरने के लिए सभी टेलीफोन एक्सचेंजों में आपातकाल में काम आने वाली बैटरियां लगायी गयी हैं। जहां कभी कभी लम्बी अवधि तक बिजली बंद रहती है वहां टेलीफोन सेवा निरंतर चालू रखना कठिन हो जाता है। इस समस्या को कम करने के लिए एक्सचेंजों के एक समूह के सामूहिक प्रयोग के लिए पोटेंबल बैकल्पिक